

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. ST/438 /2009 - CU[DB]
ST/S/1645/09, ST/COD/116/09

Date 29/07/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
BHARAT SANCHAR NIGAM LTD., CHANDIGARH
GENERAL MANAGER, TELECOM, O/O
PGMT,BSNL,TELEPHONE EXCHANGE,SECTOR -
34,CHANDIGARH
BHARAT SANCHAR NIGAM LTD., CHANDIGARH

C.C.E. CHANDIGARH

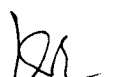
Appellant
Vs
Respondent

I am directed to transmit herewith a certified copy of **Final order No. ST/237/ 2009 CU[DB]** dated
passed by the Tribunal under Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax
Alongwith Stay Order No ST/261/09 & Misc Order No ST/78/09


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent
C.C.E. CHANDIGARH
C.R. BUILDING, PLOT NO. 19, SECTOR 17-C, CHANDIGARH 160017
2. Adv. / Consult
MR.G.C.BABBAR
A-2474, SECTOR-19/C, CHANDIGARH
- 3 S.D.R
- 4 J.C.D.R.
- 5 Bar association, CESTAT, New Delhi
- 6 Director Publications, Customs, Excise, I.P. Estate, New Delhi
- 7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3
- 8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
- 9 Raghuraman's 44-B, Regal Flat,Shipra Suncity, Indirapuram - 201010,Ghaziabad, DT, U.P.
- 10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)
- 11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017
- 12 Taxindiaonline.com Pvt.Ltd, B-XI/8183,Vasant Kuni, New Delhi - 110070
- 13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026
- 14 Easy Service Tax Online Dot Com Pvt.Ltd.407A.Iscon Mall.Above Star India Bazar.Satellite Road.Ahmedabad-15
- 15 LAWCRUX Advisors Pvt Ltd. LAW House.1-8.Sector - 10. Faridabad 121003 (Harvana)
- 16 Office Copy
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Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No.2, R.K.Puram, New Delhi-110066.
Principal Bench, New Delhi.

ST/COD/116/09 and
ST/S/1645/09 in
ST/438/09

(Arising out of Order-in-Original No.19/ST/CHD/09
dt.17.2.09 passed by the Commissioner(Chandigarh)

M/s. BSNL

Appellant

Versus

CCE, Chandigarh

Respondent

Appearance

Sh. G.C.Babbar, Adv. For Appellant

Sh. Vijay Kumar, Authorised Departmental Representative(DR)
for Respondent

Coram: Hon'ble Mr. D.N.PANDA, JUDICIAL MEMBER
Hon'ble Mr. RAKESH KUMAR, MEMBER (TECHNICAL)

Final Date of decision: 20.7.09
Order No. 57/237/09
Per D.N.Panda: *Stay Order No 57/261/09 Misc Order No 57/78/09*

The appellant is a Public Sector Undertaking. They are required to file clearance from the Committee on Disputes as per the decision of Hon'ble Supreme Court in the case of ONGC vs UOI reported in 1992(61)ELT.3(SC).

2. The appellant has not filed the COD clearance. Therefore, the appeal is

dismissed with the liberty to the appellants to get it restored as and when COD clearance is obtained.

Order dictated in the open Court.

(D.N.Panda)
Judicial Member

(Rakesh Kumar)
Member Technical

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